

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 11555 of 2018

[Arising out of Order-in-Original/Appeal No OIA-BHV-EXCUS-000-APP-142-147-2017-18 dated 27.02.2018 passed by Commissioner (Appeal) of Central Excise & ST, Bhavnagar]

Shri Bharat Manharbhai Sheth

.... Appellant

Plot No. 619, B-2, Geetha Chowk, Jain Derasar Road,
BHAVNAGAR, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Bhavnagar

.... Respondent

Plot No.6776/B-1, Siddhi Sadan, Narayan Upadhyay
Marg, Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

APPEARANCE :

None for the Appellant

Shri R K Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10003 / 2021

DATE OF HEARING/ DECISION : 05.01.2021

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. None appeared on behalf of the appellant. The case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, appellant seeks withdrawal of the appeal.

3. Shri R K Bhashkar, learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**